

GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 23606/Leg.G2/2017/Law.

20th December, 2018*Dated, Thiruvananthapuram,*5th Dhanu, 1194*29th Agrahayana, 1940.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Act, 2018 (30 of 2018).

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.

[Translation in English of the “2018-ലെ കോഴിക്കോട് സർവ്വകലാശാല (സെനറ്റിന്റെയും സിൻഡിക്കേറ്റിന്റെയും താൽക്കാലിക ബദൽ (ക്രമീകരണം) ആക്റ്റ്” published under the authority of the Governor.]

ACT 30 OF 2018

THE CALICUT UNIVERSITY (ALTERNATE ARRANGEMENT TEMPORARILY OF THE SENATE AND SYNDICATE) ACT, 2018

*An Act for the alternate arrangement temporarily of the Senate and
Syndicate of the Calicut University.*

Preamble.—WHEREAS, it is expedient to make provisions for the alternate arrangement temporarily of the Senate and Syndicate of the Calicut University;

BE it enacted in the Sixty-ninth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Act, 2018.

(2) It shall be deemed to have come into force on the 21st day of November, 2017.

2. *Special provision for alternate arrangement temporarily of the Senate and Syndicate of the Calicut University.*—(1) Notwithstanding anything contained in the Calicut University Act, 1975 (5 of 1975) or in any statute, regulation, ordinance or rules made thereunder or in any judgment, decree or order of any court, in the case of the Senate and Syndicate of the Calicut University, the term of office of which expired prior to the date of commencement of this Act, the functions of the Senate and Syndicate of the said University shall be exercised by an interim body nominated by the Government under sub-section (2) for a period of eighteen months or till the reconstitution of the Senate and Syndicate in accordance with the provisions of the Calicut University Act, 1975 (5 of 1975), whichever is earlier.

(2) The Government may, by notification in the Gazette, nominate an interim body consisting of the following members to exercise all the powers and perform all the functions of the Senate and Syndicate of the said University:—

1. *Ex-officio* members of the Syndicate.

2. Nominated members:

(i) A teacher of the University;

(ii) A teacher of a Government College affiliated to the University;

(iii) One Principal each from the Government Colleges and Aided Colleges affiliated to the University;

(iv) Two teacher representatives from the Aided Colleges affiliated to the University;

(v) One student from the University or from the Government or Aided Colleges affiliated to the University;

(vi) Six eminent persons working in the education sector, of whom one shall be a woman and one shall be a person belonging to the Scheduled Castes or Scheduled Tribes.

3. *Repeal and saving.*—(1) The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 (48 of 2018) and the Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) (Second Amendment) Ordinance, 2018 (57 of 2018) are hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the said Ordinances shall be deemed to have been done or taken under this Act.
